



W.P.No.21723 of 2022

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THE HON'BLE CHIEF JUSTICE  
and  
D.BHARATHA CHAKRAVARTHY, J.

The Government has constituted a team for National Commission for Backward Classes, but has rendered it nonfunctional.

It is not disputed by learned Additional Solicitor General that the quorum is five and the appointment is made only of the Chairman and of one Member. In fact, the Commission cannot function.

It is expected that the Union would take effective steps for appointing a Vice Chairman and other Members of the National Commission for Backward Classes expeditiously.

We place the matter on 12.01.2024.

We hope and trust that on the next date, the Union takes steps for appointment of the Vice Chairman and the other Members of the National Commission for Backward Classes.

(S.V.G., C.J.) (D.B.C., J.)  
08.11.2023

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